

1537 1/2 hrs

The motion was adopted

REHABILITATION OF DEPENDENTS OF
VICTIMS OF NAXALITE ACTS OF
TERRORISM BILL*

SHRI DATTATRAYA BANDARU (Secunderabad) : I beg to move for leave to introduce a Bill to provide for payment of monthly pension and provision of other facilities to the dependents of persons killed in naxalite acts of violence in the country.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for payment of monthly pension and provision of other facilities to the dependents of persons killed in naxalite acts of violence in the country".

The motion was adopted.

SHRI DATTATRAYA BANDARU: I introduce the Bill. *

1538 hrs

BORROWING (FIXATION OF LIMIT) BILL

SHRI CHITTA BASU: (Barasat): I beg to move for leave to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under article 292 of the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under article 292 of the Constitution of India".

SHRI CHITTA BASU: I introduce the Bill.

1538 1/2 hrs

CONSTITUTION (SCHEDULED CASTES)
ORDERS (AMENDMENT) BILL*

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu & Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu & Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978."

The motion was adopted.

SHRI GEORGE FERNANDES: I introduce the Bill.

* Published in the Gazette of India Extraordinary Part II, Section 2, dated 28.2.1992.

** Introduced with recommendation of the President.